



2026:AHC:129274

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21680 of 2026

Riyaz Ahmad

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	A.Z. Khan
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Heard Sri A.Z. Khan, learned counsel for the applicant and Dr. S.B. Maurya, learned AGA-I for the State.

2. The instant bail application has been filed seeking release of the applicants on bail in Case Crime No.47 of 2026, under Sections 303(2), 318(4), 317(2) of BNS, Police Station Khatauli, District Muzaffarnagar, during pendency of the trial.

3. Learned counsel for the applicant submits, as per allegation applicant by playing fraud committed theft from the informant but entire allegation levelled against the applicant is totally false.

4. He next submits, the alleged stolen articles admittedly were not recovered from possession of the applicant and during investigation he has been made accused without any cogent evidence.

5. He further argued, however apart from the present case applicant is also having criminal history of 2 other cases and his criminal history has been explained and both the cases relate to minor offences.

6. He next submits, in the present matter applicant is in jail since 24.04.2026.

7. Per contra, learned AGA however opposed the prayer for bail but could not dispute the argument on facts advanced by learned counsel for the applicant.

8. I have heard both the parties and perused the record of the case.

9. However, as per allegation applicant by playing fraud committed theft from the informant and Rs.18,000/- were also recovered from his possession during investigation but admittedly the alleged stolen articles of informant could not be recovered from his possession.

10. Further, even all the offences are triable by Magistrate with maximum punishment of 7 years.

11. Further, however apart from the present case applicant is also having criminal history of 2 other cases but his criminal history has been explained and both the cases relate to minor offence.

12. Further, in the present matter applicant is in jail since 24.04.2026.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is allowed.

15. Let the applicant - **Riyaz Ahmad** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of

the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

June 25, 2026
Shahroz